

W.P. No. 103 of 1864
W.P. No. 103 of 1864
Poona & Solapur

In the High Court of Judicature, Bombay.

Wednesday, the *5th* day of *October* 1864.

SPECIAL APPEAL No. *611* OF 1864.

Mulhari W^d Ranaji of the
Poona District

Appellant,

(Original Defendant)

versus

Ranai Kom Sobhanji of the
Poona District

Respondent,

(Original Plaintiff)

Rs. *35-5-11*

The claim in the Original Suit was to recover $\frac{1}{2}$ share of certain lands, an abstract property, from the son of a husband's brother.

^{cross}
In Appeals No. *172 & 213* of 1863 the *Prin! Sudder Ameen*
of the District of *Poona* at *Poona* amended
the Decree of the *Juff. of Poona* who had awarded Plaintiff the
lands claimed by her, on condition of her paying
Defendant *Rs. 800*

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the Principal Sudder Ameen is contrary to law in that the appellant - having by his own labour recovered ancestral property

MEMORANDUM OF COSTS incurred in Special Appeal No. 611.

of 1864 against the decision of the P. S. Ameen of the District of Poona and disposed of on the 5th October 1864 by remanding the cause.

IN THIS COURT.

BY THE APPELLANT—

Stamps for copies of Decree and Judgment	1	8	✓		
Stamp for Vukeelutnama	2	"	✓		
Batta for Process and Postage	1	3	✓		
Sectioner's Fee	1	10	✓		
Vukeel's Fee one-fourth	"	4	2	✓	
				6	9
				2	✓
Rupees ...	6	9	2	✓	

BY THE RESPONDENT—

Stamp for Vukeelutnama	2	"	✓		
Vukeel's Fee one-fourth	"	4	2	✓	
				2	4
				2	✓
Rupees ...	2	4	2	✓	



H. J. ...
For Sealer

W. J. ...
For Acting Registrar

The 5th day of October 1864.

Issued a certificate on Her Majesty's
Treasury Bank of Bombay for the refund
of Rupees (4) Four being the value of stamp
used for Special Appeal in this case:

Dated this 5th day of October 1864

H. B. S.

J. A. Registrar

Certificate delivered to
[Signature]

EN
[Signature]

[Signature]

J. A. Registrar

[Signature]

The 5th day of October 1864